

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5334
ANSWERED ON:28.04.2010
RECOVERY OF OUTSTANDING DUES
Anuragi Shri Ghansyam ;Lal Shri Pakauri;Patel Shri Devji

Will the Minister of COAL be pleased to state:

- (a) whether a huge amount is outstanding from various State Electricity Boards and power companies against the coal supplied to them by Coal India Ltd. (CIL) and its subsidiary companies;
- (b) if so, the subsidiary-wise amount not paid by each of the State Electricity Boards and power companies;
- (c) the reasons for such a large outstanding amount; and
- (d) the efforts made to recover the outstanding amount alongwith the progress made in this regard till now?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (INDEPENDENT CHARGE) AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a): The outstanding dues from various State Electricity Boards and Power Companies against the coal supplied to them by the subsidiary companies of Coal India Limited (CIL) was Rs.1771 Crores (Provisional) as on 31.3.2010, which is equivalent to approximately 17 days value of coal supplied on the average.
- (b): A statement showing the subsidiary company-wise and State Electricity Board/Power Company-wise details is attached.
- (c): The outstanding dues payable also includes an amount of Rs.802 Crores, disputed by the consumers. Once such disputes are resolved, the dues are likely to be reduced. The undisputed dues as on 31.3.2010 was Rs.969 Crores, which is equivalent to about 9 days value of coal supplied and is by and large in keeping with the normal billing cycle for coal supply.
- (d): As per the New Coal Distribution Policy payments against coal supplies, as per the terms and conditions of Fuel Supply Agreement (FSA), are made in advance or through Letter of Credit, there is now limited scope for accumulation of dues against coal supplies.